

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 16th day of March, 2001

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Original Application No. 248 of 2001

Mahipal Verma S/o Ram Nagina

R/o L.I.G I 454, Vikash Nagar Colony.,

P/o F.C.I, Gorakhpur

.....Applicant

Counsel for the applicant:- Sri S.S. Tripathi

V E R S U S

1. Union of India through the Secretary,
M/o Telecommunication, New Delhi.

2. The General Manager, Telecom, Gorakhpur.

3. The Additional General Manager (Administration)
in the office of General Manager, Telecom
Department, Gorakhpur.

4. The S.D.E. (F.R.S), Gorakhpur

.....Respondents

Counsel for the respondents :-

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C)

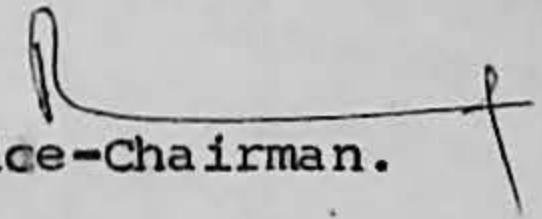
By this O.A under section 19 of the Administrative
Tribunal's Act, 1985, applicant has challenged the
order dt. 06.12.2000 (annexure -4) and order dt. 18.12.00
(annexure- 5) by which the applicant has been transferred
in the Gorakhpur city it self from Trunk Exchange,
Gorakhpur to Telephone Exchange, Vikash Nagar (under

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S.D.E, Gorakhnath). As the transfer is within the city; I do not find any good ground for interference by this Tribunal with the impugned orders.

2. Learned counsel for the applicant however, has submitted that the applicant was in Trunk Exchange was serving as technical hand but now he has been transferred to non-technical post. It is also submitted that no such post exists in Telephone Exchange, Vikash Nagar where the applicant may join. Such grievances may suitably be raised by filing representation before the higher authority, which shall be considered and adjudicated by reasoned order expeditiously. O.A is disposed of accordingly.

3. There will be no order as to costs.


Vice-Chairman.

/Anand/